Ministry itself. Now Sir, may I know, in order to give relief to these refugees, in view of these facts, whether there is any proposal to allot any alternative accommodation to the second allottee?

SHRI MEHR CHAND KHANNA: According to the Compensation Act and the ruies made thereunder, there is an appeal to the Managing Officer, from him to the Regional Settlement Commissioner, from him to the Chief Settlement Commissioner and then, under section 33, to the Ministry. Well, if an order is made by a junior officer, legally it can be upset by the senior one and so on and so forth. That does not mean that there is a conflict in the policy of the Government.

So far as the second part of his question is concerned, Sir, these houses were allotted a long time ago in Rajinder Nagar, and some of these houses were sublet by the allottees to other disp aced persons. The then Delhi State Government appointed a Multiple Allotment Committee and they decided that the allottee should become also the owner of this house, because the original allottee had sublet it to somebody else which was in excess of his requirements, and so there should be two allottees of these houses.

SHRI SATYACHARAN: May I know, Sir, whether it is a fact that the house under reference contains only 85 7 sq. yards of space whereas the policy of the Government recently was to allot IOO sq. yards for one single unit in the cheap housing colony near Lajpat Nagar?

SHRI MEHR CHAND KHANNA: Sr, we have built single-room houses, we- have built two-room houses, and we have allotted IOO sq. yards and we have allotted 200 sq. yards, 375 sq. yards, 400 sq. yards and 800 sq. yard¹;. It depends upon the colony end the requirements.

SHRI SATYACHARAN: Sir, my point was that if the Government dec-

lared 100 sq. yards as one tint, could it not be possible to declare 85 7 sq. yards, on which stands a building, which has been now declared as "divisible" and allotted to two families, as one unit?

SHRI MEHR CHAND KHANNA: Divisibility has nothing to do in such cases. That is under the Compensation rules.

The question of area, whether it should be 100 sq. yards, 200 sq. yards or 300 sq. yards, is decided by the Planning Officer of the Government of India. He prepares the plan.

## LEGISLATION FOR INPLANT TRAINING SCHEME

•416. SHRIMATI SAVITRY DEVI NIGAM: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state whether Government propose to bring some new legislation regarding Inp'ant Training Scheme in the current Session of Parliament?

THE DEPUTY MINISTER OF LABOUR AND EMPLOYMENT AND PLANNING (SHRI L. N. MISHRA): The matter is under consideration.

SHRIMATI SAVITRY DEVI NIGAM: May I know, Sir, what are the main features of this scheme, and whether this B:ll is going to be passed in the next Session?

SHRI L. N. MISHRA: We are having this Bill to regulate the standard of apprenticeship training in our country and it will be obligatory on the part of industrial units to train apprentices.

So far as the introduction of the Bill is concerned, we expect to introduce it in Parliament very shortly.

SHRIMATI SAVITRY DEVI NIGAM: May I know, Sir, whether all the industries have accepted this scheme or whether some industries have not accepted it?

SHRI L. N. MISHRA: We had a meeting with the Minister of Commerce and Industry as its Chairman. The Labour Minister was also there and three principal employers were there, and they have accepted the objects of the Bill.

SHRI N. SRI RAMA REDDY: May I know, Sir, the number of trainees under the Inplant Training Sefteme in the whole of India, and whether any estimate has been made of the possibilities of having a training like this in future also?

SHRI L. N. MISHRA: I cannot give the number of the trainees, but there will be a fairly large number of trainees throughout the country. We have a programme of having 7,100 trainees for the Second Five Year Plan. Since we could not achieve the taiget, we are making this compulsory.

SHRIMATI SAVITRY DEVI NIGAM: May I now, Sir, if it is a fact that this Bill is being brought forward so that every industrialist may take up some young men for training them in his industry?

SHRI L. N. MISHRA: Of course.

## STAFF IN THE OFFICE OF THE HIGH COMMISSIONER OF INDIA IN U.K.

- •417. SHRI BHUPESH GUPTA: Will the PRIME MINISTER be pleased to state:
- (a) the total number of Indians employed under the Indian High Commission in the United Kingdom and bow many of them are locally recruitii; how many are India-based;
- (b) whether it is a fact that the ocally recruited Indians suffer certain lisadvantages in the matter of pay icales, allowances, pensions etc.;
- (c) if so, what is the nature of these lisadvantages;
- (d) whether in some cases officers >romoted earlier to higher positions

have been downgraded and those who were promoted later to the same positions were retained in then' places, following reorganisation; and

to Questions

(e) if so, who are the officers so affected?

THE DEPUTY MINISTER OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): (a) 711, out of which 483 are locally recruited and 228 are India-based.

- (b) and (c) Locally recruited Indians as well as non-Indians are employed on local terms and conditions of service, which are based on the Establishment Code of the U.K. Government. Though they are diff-er-ent from those, which are allowed to India based personnel, the locally recruited Indians do not suffer any disadvantages *vis-a-vis* other non-Indians, who are locally recruited.
- (d) and (e) One temporary Chief Executive Officer, four temporary Senior Executive Officers and nine temporary Higher Executive Officers were reverted to their substantive capacities as a result of re-orgamsa-tion. As part of the same process four officers received officiating uro-motions.

Shri Bhupesh Gupta: May I know, Sir, if it is not a fact that those who are locally recruited, after they return to India, they suffer on account of the fact that their salaries are based on the Indian scales of pay which are less? There it is increased by giving them certain allowances which do not obtain afterwards, and as a result of this their pension and other amenities are also affected, and that this has been a matter of complaint on the part of the locally recruited officers in the Indian Hi^h Commission?

SHRIMATI LAKSHMI MENON: Sir, the whole thing is confused.

SHRI BHUPESH GUPTA: The eon-fusion is there.